



In the

**Reserve Bank of India**  
10/3/8, Nrupathunga Road  
Bengaluru-560001

Present

**Shri Jose J Kattoor**  
**Regional Director, Karnataka and**  
**Chief General Manager, Bengaluru**

Date: October 22, 2019  
**C.A. BGL 466/2019**

In the matter of

**M/s Ray-Q Interconnection Technologies India Private Limited**  
I Floor, Plot #SP 10  
NGEF Ancillary Indus Estate  
Mahadevapura Post, Whitefield Road  
Bengaluru 560048

**(Applicant)**

In exercise of the powers under Section 15(1) of the Foreign Exchange Management Act, 1999, and the Regulations / Rules / Notifications / Orders framed there under, I pass the following

### **ORDER**

The applicant has filed a compounding application dated August 06, 2019, received at this office of Reserve Bank of India, Bengaluru on August 06, 2019, and addendum to the application dated October 14, 2019, for compounding of contraventions of the provisions of the Foreign Exchange Management Act, 1999, (the FEMA), and the regulations issued there under. The contraventions sought to be compounded are, (i) delay in reporting receipt of foreign inward remittances towards subscription to equity, (ii) delay in refund of excess share application money beyond 180 days from the date of receipt of inward remittance, and (iii) delay in submission of form FC-GPRs to the Reserve Bank, after issue of shares to a person resident outside India, in terms of Paragraphs 9(1)(A), 8 and 9(1)(B), respectively, of Schedule I to Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India)



Regulations, 2000, notified vide Notification No. FEMA 20/2000-RB, dated May 03, 2000, and as amended from time to time (hereinafter referred to as Notification No. FEMA 20/2000-RB).

2. The relevant facts of the case are as follows: The applicant, M/s Ray-Q Interconnection Technologies India Private Limited, was incorporated on February 06, 2009, under the Companies Act, 1956, as per the Certificate of Incorporation issued by the Registrar of Companies, Karnataka. The company is engaged in the business of sales and marketing of electrical interconnection components for industrial use. The applicant had received funds towards share application money from the non-resident investor, namely, M/s Ray-Q Limited, Israel, as shown below:

**Table – 1**

Sl. No	Date of Receipt	Amount (INR)	Date of Reporting to RBI /AD
1	30-03-2009	24,03,242.73	03-04-2009
2	23-06-2009	14,43,131.06	13-10-2009
3	08-08-2011	28,94,422.72	24-08-2011
4	06-09-2011	29,59,577.60	14-09-2011
5	10-11-2014	48,78,800.00	30-12-2014
6	15-06-2017	2,18,19,500.00	19-07-2018
	<b>Total</b>	<b>3,63,98,674.11</b>	

The applicant reported receipt of remittances to the Reserve Bank of India / Authorized Dealer Bank, with a delay ranging from twenty days to one year and four days, beyond the stipulated period of 30 days in respect of the remittances as indicated at serial numbers 2, 5 and 6, in Table-1 above. Whereas, in terms of Paragraph 9(1)(A) of Schedule I to Notification No. FEMA 20/2000-RB, an Indian company issuing shares or convertible debentures in accordance with these Regulations should report to the Reserve Bank of India, as per the prescribed procedure, not later than 30 days from the date of receipt of the amount of consideration.



3. The company had allotted equity shares to the non-resident investor, in terms of Paragraph 8 of Schedule 1 to Notification No. FEMA.20/2000-RB, dated May 03, 2000. However, in the instance mentioned here below, the company had refunded the excess share application money, beyond 180 days from the date of inward remittance to the non-resident investor :

The company had received an inward remittance of ₹24,03,242.73, from the non-resident investor, M/s Ray-Q Limited, Israel, on March 30, 2009, and allotted 2,40,000 equity shares worth ₹24,00,000.00 on May 21, 2009, to the non-resident investor, leaving behind an excess of ₹3,242.73. The excess share application money of ₹3,242.73, was refunded to the non-resident investor, with prior approval of the Reserve Bank, on October 04, 2019, with a delay beyond the stipulated period of 180 days.

Whereas, in terms of Paragraph 8 of Schedule 1 to Notification no. FEMA 20/2000- RB, dated May 3, 2000 and as amended from time to time, if the shares are not issued within 180 days from the date of receipt of the inward remittance, the amount of consideration so received shall be refunded to the person concerned, provided the Reserve Bank may, on an application made to it and for sufficient reasons permit to refund the amount of consideration received towards issue of security, if such amount is outstanding beyond a period of 180 days from the date of receipt.

4. The applicant company had allotted equity shares and filed form FC-GPRs with Reserve Bank/AD as indicated below:

**Table – 2**

Sl. No.	Date of Allotment	Number of equity shares allotted	Amount (INR)	Date of reporting to RBI/AD
1	21-05-2009	240000	24,00,000.00	13-10-2009
2	16-12-2009	144313	14,43,130.00	18-01-2010
3	20-12-2011	390266	58,53,990.00	17-01-2012
4	11-12-2014	195152	48,78,800.00	13-01-2015
5	15-06-2017	335684	2,18,19,460.00	17-04-2019
	<b>Total</b>	<b>1305415</b>	<b>3,63,95,380.00</b>	



The applicant filed the form FC-GPRs on allotment of shares with the Bengaluru Regional Office of the Reserve Bank of India / Authorized Dealer Bank with a delay ranging from three days to one year nine months and two days, beyond the prescribed period of 30 days in respect of allotment of shares as indicated at serial numbers 1, 2, 4 and 5, in the Table - 2 above. Whereas, in terms of Paragraph 9(1)(B) of Schedule I to Notification No. FEMA 20/2000-RB dated May 3, 2000, an Indian company issuing shares in accordance with these Regulations has to submit to the Reserve Bank of India, a report in form FC-GPR, along with documents prescribed therein, within 30 days from the date of issue of shares to person/s resident outside India.

5. The applicant was given an opportunity for personal hearing, vide Reserve Bank's letter FE.BG.FID (CEFA) No.975/22.07.357/2019-20, dated October 14, 2019, for further submission in person, and/or producing documents, if any, in support of the application. The applicant's authorized representative Mr. Jose Thomas, Practicing Company Secretary, who appeared for the personal hearing on October 22, 2019, admitted the contraventions as stated in paragraphs 2, 3 and 4 above, committed by the applicant, for which compounding has been sought. During the personal hearing, it was submitted that the delay was not willful or with malafide intention, but was mainly due to inadvertence, and the same would not be repeated. In view of the above, the authorized representative requested to take a lenient view in disposal of the application. The application for compounding is, therefore, being considered on the basis of the averments made in the application as well as other documents and submissions made in this context by the applicant during personal hearing and thereafter.

6. I have given my careful consideration to the documents on record and submission made by the applicant during the personal hearing. Accordingly, I hold that the applicant has contravened the following FEMA provisions issued in terms of:

- (a) Paragraph 9 (1) (A) of Schedule I to Notification No. FEMA 20/2000-RB, due to delay in reporting of foreign inward remittances received towards subscription to equity as detailed in paragraph 2 above. The contravention



relates to an amount of **₹2,81,41,431.06**, and the period of delay ranges from twenty days to one year and four days;

(b) Paragraph 8 of Schedule 1 to Notification No. FEMA 20/2000-RB, due to refund of excess share application money beyond 180 days from the date of receipt of inward remittance, as detailed in paragraph 3 above. The amount of contravention is **₹3,242.73**, and the period of delay is ten years and eight days; and

(c) Paragraph 9 (1) (B) of Schedule I to Notification No. FEMA 20/2000-RB, due to delay in submission of form FC-GPRs to the Reserve Bank after issue of shares to person/s resident outside India, as detailed in paragraph 4 above. The contravention relates to an amount of **₹3,05,41,390.00**, and the period of delay ranges from three days to one year nine months and two days.

7. It has been declared in the compounding application dated August 06, 2019, that the particulars given by the applicant in the application are true and correct to the best of their knowledge and belief. It has been declared in the undertaking, furnished as part of the compounding application that the applicant was not under any enquiry/investigation/ adjudication by any agency as on the date of the application and has, in this regard, not informed of initiation of any such enquiry/investigation/adjudication proceedings against it, thereafter. It has further been declared that the applicant has not filed any appeal under Section 17 or Section 19 of FEMA, 1999. Accordingly, the above contraventions which are being compounded in this order is subject to the veracity of the above declarations made by the applicant and this order is without prejudice to any other action which may be taken by any authority under the extant laws if the said declarations are subsequently discovered to be false and/or incorrect.

8. In terms of Section 13 of the FEMA, any person contravening any provision of the Act shall be liable to a penalty up to thrice the sum involved in such contravention upon adjudication. However, taking into account the relevant facts and circumstances of the case as stated in the foregoing paragraphs, I am persuaded to take a lenient view on the amount for which the contraventions are



to be compounded, and I consider that an amount of **₹1,71,522.00, (Rupees One Lakh Seventy One Thousand Five Hundred and Twenty Two only)**, will meet the ends of justice.

9. Accordingly, I compound the admitted contraventions namely, contraventions of Paragraphs 9(1)(A), 8 and 9(1)(B) of Schedule I to Notification No. FEMA 20/2000-RB, by the applicant, based on the facts discussed above, in terms of the Foreign Exchange (Compounding Proceedings) Rules, 2000, on payment of an amount of **₹1,71,522.00, (Rupees One Lakh Seventy One Thousand Five Hundred and Twenty Two only)**, which shall be deposited by the applicant with the Reserve Bank of India, Foreign Exchange Department, 2<sup>nd</sup> Floor, 10/3/8, Nrupathunga Road, Bengaluru – 560001, by a demand draft drawn in favour of the “Reserve Bank of India”, payable at Bengaluru, within a period of 15 days from the date of this order. In case of failure to deposit the compounded amount within the above mentioned period, Rule 10 of the Foreign Exchange (Compounding Proceedings) Rules, 2000 dated May 3, 2000, shall apply.

The application is disposed of accordingly.

Dated this, the Twenty Second day of October 2019.

**Sd/-**

**(Jose J Kattoor)**  
**Regional Director, Karnataka and**  
**Chief General Manager, Bengaluru**